

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

(8)

O.A. No. 125/95

New Delhi, this 30th Day of May, 1995.

Hon'ble Shri A.V.Haridasan, Vice-Chairman(J)
Hon'ble Shri K.Muthukumar, Member(A)

In the matter of :

Shri A.S.Awasthi,
Secretary,
New Delhi Municipal Council,
New Delhi.

....Applicant

(By advocate Shri A.K.Behera)

Versus

1. Union of India through
The Secretary,
Ministry of Home Affairs,
North Block,
New Delhi & others.

....Respondents

(By advocate Shri V.S.R.Krishna)

Hon'ble Shri A.V.Haridasan

ORDER(Oral)

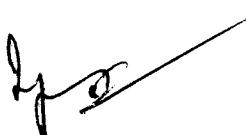
The applicant has filed this application under Section 19 of the A.T. Act aggrieved by the order dated 30.12.94 by which his services are placed at the disposal of Government of Mizoram. He has sought to set aside that order in his application.

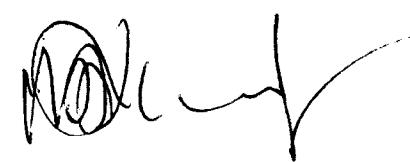
2. Though a reply has been filed by the respondents, when the ^{case} came up for hearing today, learned Counsel for respondents has brought to our notice that Govt. of India, Ministry of Home Affairs has already passed orders on 22.5.95 by which the impugned order dated 30.12.94 was cancelled. A copy of the order is made available for perusal of the Bench and another copy has been supplied to the learned Counsel for applicant.

Contd....2/-

(a)

3. It is thus proved that the respondents have granted relief to the applicant which he has sought. We feel that ^{fulfill} no directions need to be given in the application. Application has in fact become infructuous. Hence the application is closed as infructuous. A copy of the letter produced before the Bench is placed on the file.


(K. MUTHUKUMAR)
MEMBER (A)


(A.V. HARIDASAN)
VICE-CHAIRMAN (J)